

ITEM NO.1501

COURT NO.3

SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 2897/2025

DHANYA M

Appellant(s)

VERSUS

THE STATE OF KERALA & ORS.

Respondent(s)

[HEARD BY : HON. SANJAY KAROL AND HON. MANMOHAN, JJ.]
(IA No. 245171/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT AND IA No. 245170/2024 - EXEMPTION FROM FILING O.T.)

Date : 06-06-2025 This matter was called on for pronouncement of
judgment today.

For Appellant(s) : Mr. Ajay Prabu, Adv.
Ms. R. Shase, AOR

For Respondent(s) : Mr. Harshad V. Hameed, AOR

1. Hon'ble Mr. Justice Sanjay Karol has pronounced the
Reportable judgment of a Bench comprising His Lordship and
Hon'ble Mr. Justice Manmohan.

2. Leave granted.

3. The order of detention dated 20th June, 2024 and the
impugned judgment dated 4th September, 2024 passed by the High
Court of Kerala at Ernakulam in WP(CRL.) No.874/2024 are hereby
set aside.

4. The appeal is allowed in terms of signed reportable
judgment.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)

(Signed reportable judgment is placed on the file)